

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
Rst. A (IB) No. 02/7/JPR/2021
IB No. 86/7/JPR/2018
Under Section 7 of IBC, 2016

In the matter of:

Gagan Deep Singh Dugal

...Financial Creditor/Applicant

Versus

Ninaniya Estates Ltd.

...Corporate Debtor/Respondent


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**


Present Through Video Conferencing: -

For the Applicant : Yoothica Pallavi, Adv.
For the Respondent : Aditya Vijay, Adv.

ORDER

Heard Ms. Yoothica Pallavi, Adv. appearing on behalf of the Petitioner/
Financial Creditor. Mr. Aditya Vijay, Adv. appearing on behalf of Mr. Anuroop
Singhi, Adv. for the Respondent/ Corporate Debtor submits that the main arguing
counsel is not able to participate in the proceedings today and seeks a short
adiournment. Permission granted. List the matter for arguments on 11.10.2022.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 30, 2022